

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.118/(MAH)/2012  
CA No.

CORAM:

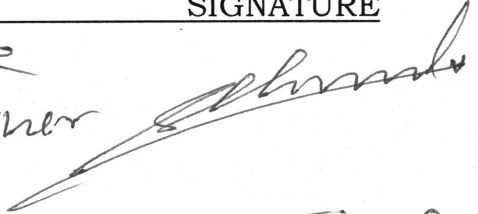
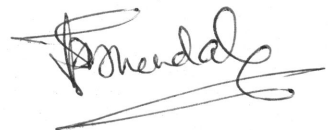
Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2017

NAME OF THE PARTIES: Mr. D. H. Narayansa  
V/s.

M/s. Aries Agro Vet Associates Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 163 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	S. H. Holchate	Advocate for Petitioner	
2)	S. D. Dhanvale	Adv. for Respondent - Govind	

**COMMON ORDER**

**CA Nos. 324/2014 & 83/2016 in TCP No.114/397-398/CLB/MB/MAH/2009**  
**TCP No.118/163/CLB/MB/MAH/2012**

1. The Learned Counsel of both the sides are present.
2. The question about maintainability is heard. Order shall be pronounced.
3. The Application CA No. 324/2014 is heard. Order shall be pronounced.
4. The Application CA No. 83/2016 pertaining to the expenditure for the maintenance of the building is yet to be decided. Therefore, adjourned to **06.04.2017**. To be fixed along with CP 114/2009 and 118/2012. Date is duly communicated to both the sides.

Sd/-

**M.K. SHRAWAT.**  
**MEMBER (JUDICIAL)**

**07.03.2017.**